

The gap between the demand and indigenous supply is met by imports.

(c) During the year 1997-98, the overall capacity utilisation of the indigenous urea units recorded a significant improvement over 1996-97 from 94.2% to 105.1%.

(d) and (e) The article in question has been brought to the notice of the Government. A suitable policy frame for promoting the installation of viable new urea capacities is under consideration.

Unutilised Funds in Fertilizer Sector

275. SHRI CHIMANBHAI HARIBHAI SHUKLA:

SHRI DILIP SINGH JUDEV:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether 75% of funds allocated for fertilizer sector remained un-utilised;

(b) if so, the details thereof and the percentage of total funds actually unutilised during 1993-94, 1994-95, 1995-96, 1996-97, projectwise;

(c) the reasons for non-utilisation of funds; and

(d) the impact thereof during said periods?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (d) During the period from 1993-94 to 1996-97, the revised provisions for Plan Gross Budgetary Support to the Public/Cooperative Sector Undertakings under the control of Department of Fertilizers and the actual releases against them

have been as under:

Year	Revised Estimates	(Rs./Crore)	
		Actuals	Utilisation%
1993-94	162.90	118.20	72.56
1994-95	181.40	116.50	64.25
1995-96	349.40	344.02	98.46
1996-97	298.41	298.41	100.00

The external assistance available for FACT's Ammonia Replacement Project during the years 1993-94 and 1994-95 could not fully utilised because of slippages in the execution of the Project. These provisions have, however, been available for release in the subsequent years.

Projects for Petro-Chemical Complexes

276. SHRI SANJAY DALMIA:

DR. D. VENKATESHWAR RAO:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state;

(a) whether Government have cleared certain projects for setting up petrochemical complexes in the country;

(b) if so, the details thereof, State-wise; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (c) State-wise details of the petrochemical complexes in the country for which letters of Intent have been issued and the position regarding their likely completion are indicated in the State attached (*See below*). It is submitted

Statement

Petrochemical Complexes	The time by which it is likely to be set up as informed by the projects
Assam	
1. Assam State Industrial Development Corporation Ltd. (ASIDC), Guwahati	Under Implementation
2. Bongaigaon Refinery and Petrochemicals Ltd. (BRPL), Guwahati	Under hold due to non-availability of Naphtha feedstock linkage.

Petrochemical Complexes	The time by which it is likely to be set up as informed by the projects
<i>Andhra Pradesh</i>	
1. Herran Drugs and Pharmaceuticals Ltd., Vishakhapatnam	No progress towards implementation reported by Letter of Intent holder.
<i>Gujarat</i>	
1. Indian Petrochemicals Corporation Ltd. (IPCL), Gandhar	December, 1998
2. Reliance Industries Ltd., Hazira	Under implementation
3. Reliance Industries Ltd., Jamnagar	Will be commissioned after Petroleum Refinery is commissioned.
4. Mardia Chemicals Ltd., Bharuch	Suspended petrochemical complex for two years.
5. Modern Petrochemicals Ltd., Bharuch	Second half of 1999.
<i>Karnataka</i>	
1. Grassim Industries Ltd., Mangalore	Under hold due to its poor economic viability
2. Karnataka State Industrial and Investment Development Corporation Ltd., Mangalore	July, 2001
<i>Kerala</i>	
1. Kerala State Industrial Development Corporation Ltd. Thiruvananthapuram	August, 2000
<i>Madhya Pradesh</i>	
1. Madhya Pradesh State Industrial Development Corporation Ltd., Sagar.	March, 2002
<i>Maharashtra</i>	
1. Reliance Industries Ltd., Raigad	During fiscal year of 1998-99
2. National Organic Chemicals Industries Ltd., Mumbai	January, 2002
<i>Punjab</i>	
1. Punjab State Industrial Development Corporation Ltd. Chandigarh	The project is expected to be commissioned by the end of 2002.
<i>Tamil Nadu</i>	
1. Chemplast Sanmar Ltd., Chengalpattu	Second half of year 2000
2. Tamil Nadu Industrial Development Corporation Ltd., (TIDCO), Chennai	Beyond 2000
<i>Uttar Pradesh</i>	
1. Gas Authority of India Ltd., (GAIL), Auraiya	May, 1998
2. SVC Superchem Ltd.	Trial run has been made and commercial production will start in due course.

that steps for implementation of the projects are to be taken by the holders of Letters of Intent. However, because of difficult conditions in the international market for petrochemicals, the viability of the projects has been affected and thus there appears to be a slow down in implementation of new projects.

Office space availability in NPPA

277. DR. MOHAN BABU:
SHRI SANJAY DALMIA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether NPPA is manned by officers from the BICP and his Ministry;

(b) whether the space available in the Ministry of Udyog Bhawan was not utilized and a rented space has been taken, and if so, the reasons therefor;

(c) what is the annual plan and what is the area occupied; and

(d) whether the area is adequate and if not, what steps have been taken to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) Yes, Sir.

(b) In order to make NPPA (a newly constituted body) functional in an emphatic way, suitable accommodation with modern facilities was required. Accordingly, with the approval of the competent authority, required office accommodation was hired by NPPA itself in Jawahar Vyapar Bhavan, owned by the State Trading Corp. of India Ltd., a Public Sector Undertaking of the Central Government.

(c) The annual rent of the accommodation hired is Rs. 1,77,85,680/- (inclusive of taxes) as per the agreed terms and conditions and the total area hired is 7749 sq. ft.

(d) The area in occupation of NPPA in the Jawahar Vyapar Bhawan is adequate for the present.

Pharmaceutical Pricing Policy

278. DR. Y. LAKSHMI PRASAD: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are going to introduce pharmaceutical pricing policy;

(b) if so, the details thereof; and

(c) the pricing policy for the manufacture of herbal drugs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) and (b) 'Modifications in Drug Policy, 86' were announced in September, 1994 and based on that Pharmaceutical Pricing Policy is already in existence.

(c) Existing pricing policy covers drugs used only for Allopathic medicines.

समिति द्वारा भोपाल के यूनियन कार्बाइड संयंत्र का दौरा जाना

279. श्री अनन्तराव देवशंकर दवे: क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हाल ही में संसदीय समिति के एक दल ने भोपाल के यूनियन कार्बाइड संयंत्र का दौरा किया था;

(ख) यदि हां, तो क्या संसदीय दल ने भोपाल गैस पीड़ितों और अन्य प्रभावित लोगों को तत्काल न्याय दिलाने और उचित मुआवजा दिलाने के लिए कंपनी के प्रबंधकों से चर्चा की है;

(ग) यदि हां, तो तत्संबंधी ब्यौरे क्या है; और

(घ) क्या प्रभावित लोगों को तत्काल न्याय दिलाने के लिए प्रबंधकों के विरुद्ध न्यायालय में मामला दर्ज करने और विशेष अदालत स्थापित करने का कोई प्रस्ताव है?

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (डा० ए०के० पटेल) (क) से (ग) पैट्रोलियम और रसायन से संबंधित संसदीय स्थायी समिति ने सितम्बर, 97 में भोपाल का दौरा किया था। दौरे के बारे में समिति की कार्यवाही सरकार को उपलब्ध नहीं है।

(घ) प्रबन्धन के खिलाफ मामले पहले ही दर्ज किए गए हैं। भोपाल गैस रिसाव विभिधिका के पीड़ितों के कल्याण आयुक्त के अधीन विशेष अदालत दारों के अधिनियम और मुआवजा भुगतान के लिए पहले ही गठित किए जा चुके हैं।